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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 115 of 2000

Now Delhi, this the 24th January, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Shri Bijander Kumar
S/o Shri Mangal Singh
R/o Village Kakara
P.O. Muradnagar
District Ghaziabad
C/o Rakesh Kumar
17/372, Trilokpuri,
Delhi-110 091.

- APPLICANT

(By Advocate: Shri M.L. Chawla)

Versus

1. Union of India Through the Secretary
to the Govt. of India,
Min. of Defence,
South Block,
New Delhi-110 011.

2. The Joint Secretary & CAO (Training)
Ministry of Defence,
Govt. of India,
South Block,
New Delhi-110 011.

3. The Director of Administration
(Maintenance Section)
Dte. of Administration, Naval HQs.
'A' Block Nutments,
New Delhi-110 011.

-RESPONDENTS

(By Advocate: V.S.R. Krishna)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

In this OA the applicant is claiming re-engagement as a casual labourer. The applicant has averred in para 4.1 that he was engaged on 22.3.1998 and continued till May, 1998. Thereafter, the applicant was engaged in November, 1998 upto 1st January, 1999. The applicant was further re-engaged in February 1999 upto April, 1999. Lastly he was engaged till 1st November, 1999.


1999.

2. The applicant further claims that the work is of a perennial nature and as persons who are juniors are still continuing, so the respondents should be directed to re-engage the applicant in preference to juniors and outsiders.

3. In view of the above, I find that the work is still available with the respondents and moreover juniors to the applicant are still continuing, as such applicant has a preferential right over juniors and outsiders. Under the circumstances, respondents are directed to re-engage the applicant if the work is available with them in preference to juniors and outsiders.

4. The OA is disposed of with the above directions. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

/Rakesh